

14
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 318/2017 in C.P. No. 172/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company: Iberchem S.A & Anr.
V/s.
Yatin C Davda & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RASESH PARikh KISHAN DAVE	Advocates	FOR RESP (ORI PET) 1-2	Shankh
2.	Hitesh Buch	PCS		
3.	Sujal Shah	Advocate	Rep. No. 3 to 7	Sujal Shah
4.	Mr. Saurabh Soparkar with Mr. Bijal Chhatrapati	Advocate	Applicants R. Soparkar	
5.	Aiddhorth Sinha	Advocate	Applicants	Sinh

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati i/b J Sagar & Associates present for Applicant/ original Respondent. Learned Advocate Mr. Rasesh Parikh with Learned PCS Mr. Hitesh Buch present for Respondent/ Original Petitioner in IA 318/2017.

Learned Advocate Mr. Sujal Shah present of Original Respondents no. 3 to 7.

Heard arguments of both sides.

IA 318/2017 is admitted

Respondents in IA 318/2017 shall file their reply within two weeks after serving copy in advance to other side and thereafter applicant shall file rejoinder within one week after serving copy in advance to other side.

List IA 318/2017 for hearing on 09.11.2017.

14 Nov 9.10.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of October, 2017.